## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

NATIONAL COMPANY LAW TRIBUN	NAL, HELD ON 29/11/2017 AT 10.30 A	M
PRESENT: SHRI Ch. MC	OHD SHARIEF TARIQ, MEMBER-JU	JDICIAL
APPLICATION NUMBER	: CA/47/IB/2017	
PETITION NUMBER	: CP/531/ (IB)/CB/2017	
NAME OF THE PETITIONER(S)	: SRI MAHARAJA OIL IMPORTS & EXPORTS INDIA PVT LTD	
NAME OF THE RESPONDENT(S)	: R. RAGHAVENDRAN INDIAN OVERSEAS BANK	
UNDER SECTION	: 7 RULE 4 OF INSOLVENCY & BAN	KRUPTACY CODE 2016
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
P.J. SRIGHWES 14	For Corporate Debtw	918294 S
J. JETHUROMAN	PW IRP	1. Luther
L. RAMES 4	Les Financial (SBI)	b. And
or Ramalingour Cossecial	le creditet	00 1
or Ramalingour Consercial R. ROBHAVENDON	RP	



## **ORDER**

RP along with his counsel present. Counsel for State Bank of India present. Counsel for the Director viz., Mr. K. Paramasivam present and submitted the arguments in relation to CA/26/2017. Keeping in view the submissions made, the IRP is directed to file detailed report within a week's time in relation to the Trust which has advanced the loan to the Corporate Debtor which was advanced to other two entities for supply of oil. Counsel for the Director viz., Mr. Paramasivam has filed the Applications Nos.47 and 48. The IRP is directed to file reply in the said Application before the next date of hearing. Matter is posted for arguments. Put up on 13.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

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